

Form A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF GOURI IRON & STEEL PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Gouri Iron & Steel Private Limited
2	Date of Incorporation of Corporate Debtor	14/03/2002
3	Authority under which Corporate Debtor is incorporated / registered	RoC, Kolkata
4	Corporate Identity number / Limited liability identification number of Corporate Debtor	U27101WB2002PTC094371
5	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	1, British India Street, Kolkata – 700 069, West Bengal
6	Insolvency Commencement date in respect of Corporate Debtor	25/11/2021
7	Estimated date of closure of Insolvency Resolution Process	23/05/2022
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Netai Basak Registration No: IBBI/IPA-003/ IP-N00327/2020-2021/13421
9	Address and e-mail of the Interim Resolution Professional, as Registered with the Board	Flat no. 3B, Srijoni Apartment, 34T/3 N K Ghoshal Road, Kasba Kolkata-700042 nbasak2002@yahoo.co.in
10	Address and e-mail to be used for Correspondence with the Interim Resolution Professional	Flat no. 3B, Srijoni Apartment, 34T/3 N K Ghoshal Road, Kasba Kolkata-700042 nbasak2002@yahoo.co.in
11	Last date for submission of claims	08/12/2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (i) http://ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Gouri Iron & Steel Private Limited (Corporate Debtor) on 25/11/2021 vide Order No. CP (IB) No. 103/KB/2020.

The Creditors of Gouri Iron & Steel Private Limited (Corporate Debtor) are hereby called upon to submit their claims with proof on or before 8th December, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10

A Financial Creditor shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in persons, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorised representative from the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Netai Basak

Interim Resolution Professional of Gouri Iron & Steel Private Limited (CD)
Regd. No. IBBI/IPA-003/IP-N00327/2020-2021/13421

Place: Kolkata

Date: 28/11/2021

NETAI BASAK
INSOLVENCY PROFESSIONAL
IBBI/IPA-003/IP-N00327/2020-2021/13421